

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 48/11 & IA-84/11**

**Dated: 2<sup>nd</sup> May, 2011**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. M. B. LAL, Technical Member (P&NG)**

**Sabarmati Gas Ltd. ... Appellant/Petitioner(s)**

**Versus**

**Petroleum & Natural Gas Regulatory Board & Ors. ... Respondent (s)**

Counsel for the Appellant(s) : Mr. A.M. Kapadia  
Mr. Prashant Kalra  
Mr. Adit S.Pujari

Counsel for the Respondent (s) : Ms. Sampada Narang  
Mr. Rakesh Dewan

**ORDER**

The learned counsel for the Board is directed to file written reply on or before 14<sup>th</sup> May, 2011 after serving copies on the other party.

Post the matter **at 02.30 p.m. on 16th May, 2011 (Monday).**

**(M. B. LAL)  
Technical Member (P&NG)**

**(Justice M. Karpaga Vinayagam)  
Chairperson**



**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 48/11 & IA-84/11**

**Dated: 19<sup>th</sup> April, 2011**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. M. B. LAL, Technical Member (P&NG)**

**Sabarmati Gas Ltd. ... Appellant/Petitioner(s)**

**Versus**

**Petroleum & Natural Gas Regulatory Board & Ors. ... Respondent (s)**

Counsel for the Appellant(s) : Mr. A.M. Kapadia  
Mr. Adit S.Pujari

Counsel for the Respondent (s) :

**ORDER**

Admit the Appeal. Issue Notice to both the Respondents both in Appeal as well as in IA-84/11. Dusti service is permitted.

Post the matter **at 02.30 p.m. on 2nd May, 2011 (Monday).**

**(M. B. LAL)  
Technical Member (P&NG)**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

